[7 JAN 1991]

SHRI SANTOSH BAGRODIA, I will continue tomorrow

STATEMENT BY MINISTER—TRAIN ACCIDENT ON BUDGE-BUDGE-SEALDAH SECTION ON THE 6TH JANUARY, 1991

रेल मत्रालय मे राज्य मंत्री (औ भ त चरण दक्ति) : महादय, मुझे दु:ख के साथ सदन मे यह सूचित करना पड रहा है कि कल 6 जनवरी 1991 को 10 बजकर 26 मिन्ट पर एय जी 45 बज-बज सियालदाह ई०एम०यु० लोकल ट्रेन और गुड्स ट्रेन के बीच टैक्कर के - कारण सियालदाह मे एक्सीडेंट हो गया जिससे 9 लोग घायल होकर मर गए जिस में 5 पैसेंजर्स और 3 भ्राफिशियल्स शामिल थे।

सियालदाह के डी ग्रार एम को इसकी आनकारी मिलने के पश्चात वे वरिष्ठ ग्रधिकारियों तथा मेडिकल टीम सहित तुरंत वहां पट्टंचे। रिलीफ वगैरह की व्यवस्था करने के लिए ईस्टर्न रेलवे के विभागाध्यक्ष भी वहा पहुंचे श्रीर त्रंत रिखीफ की व्यवस्था की गई।

वायल यात्रियों में से दो लोगीं को बी॰भार॰ सिंह रेलवे ग्रस्पंताल में रखा बया भौर तीन लोगो को धार के विशन बस्पताल में रखा गया और एक व्यक्ति को प्राथमिक उपचार के ब्राइट डिस्वार्ज कर दिया गया।

यह घटना बहुत ही दुखद है। इस चटना की जांच के लिए मानवीय रेल मंत्री महोदय श्री मिश्रा जी और रेसवे बोर्ड के चेयरमैन प्राज एक घंटे बाद बहां से रवाना होंगे भीर कल वहां पहुंचकर इसकी जांच करेंगे।

एक्सीडेंट में मारे गए व्यक्तियों के परिवारों को एक्स-ग्रेशिया पेमेंट तुरंत विया जा रहा है। कमिन्नर ग्राफ रेंसवे बेक्टी गुबह से सांविधिक जांच करने में लगे हुए हैं।

दुर्घटना मे मारे गए लोगों के प्रति मैं अपनी श्रद्धांजिल प्रकट करता हं भीर उनके परिवारों के प्रति सर्वेदना प्रकट करता हूं ग्रौर मैं ग्राप सभी से निवेदन करूंगा , कि ग्राप मेरे साथ उन लोगो के प्रति सबेदता प्रकट करें।

SHRI MD SALIM (West Bengal): Mr - Vice-Chairman, Sir, the south section of the Sealdah Division of the Eastern Railway is one of the most neglected sections in the Eastern Railway, and there is a long-standing demand for modernization of the signal system in the south section, particularly, in the intersection where accident occurred last night. Budge Budge section and the Sonapur section are divided near the place of the accident I would like to ask the Minister whether the Government is ready to take corrective measures for a permanent solution to minimize chances of recurrence of such accidents.

Secondly, how in the same line, do the goods train and the EMU train meet together? I would like to know whether an inquiry has already been ordered into that. My point of concern is this: In such accidents, the authorities usually blame the staff on duty, but I would like to emphasize on the point of maintenance. I want to know whether maintenance is being done regularly and what is the role of lack of such maintenance in this particular accident

I also want to know whether the railway authorities have already taken steps to conpensate the families of the deceased persons and those who were injured and are under treatment now. I want to know whether the railway authorities have already taken a decision to compensate these people. Particularly, the time of the accident suggests that most of the victims are Without going daily wage earners. into details, as a Member from the city of Calcutta itself, I can gay that most of the victims are those travellers Who are daily wage carners vendors who used to go to the city

432

[Shri Md, Salim]

from the southern suburbs and go back to their native places by such trains. So I would like to emphasize on the question of compensation so that immediate relief can be given to the families of the deceased and those who are injured. My questions is, what is the amount that has been ordered to be paid to the individual families of the deceased and what is the amount to be paid to each of the injured persons

Thank you.

पुरेन्द्रजीत सिंह ग्रहत्वालिया (बिद्वार) : उपसभाध्यक्ष महोदय, मैंने सुबह यह मांग की थी और मुझे लगता है कि यह मांग करने के बाद ही हमारे केन्द्रीय रेल मंत्री महोदय की नीद खुली है ग्रौर उसके बाद यह स्टेटमेंट तैयार किया गया है। उसके बाद उन्होने फैसला लिया कि कलकता विजिट करना चाहिए । में भ्रापके माध्यम से मंत्री महोदय से जानना चाहता हूं कि किस वक्त उन्हें यह खबर मिली ग्रौर खबर मिलने के बाद उन्होंने क्या मिर्देश दिए? क्योंकि यह स्टेटमेंट पढतकर ऐसा नहीं लगता कि अभी तक कोई निर्देश जारी हुए हैं। स्रभी चार बजे तक मानबीय रेल मत्री जी यहा सदन मे उपस्थित थे। रात को साढ़े दस बजे घटना घटी कलकत्ता मे और अभी तक यहां रेलवे बोर्ड चेयरमैन ग्रीर रेल मंत्री बैठे हुए हैं। उन्होंने ब्यौरा लेने के लिए कोई प्रोप्राम नहीं बनाया यह बड़े ग्राम्चर्ये की बात है। सबसे ग्राम्चर्य की बात यह है कि जब कलकत्ता शहर के सब ग्रखबारो ने हैं इसाइन्स में यह न्यूज़ देदी कि 15 ब्रादेमी मरे, 12 ब्रादेमी मरे या 13 भारमी मरे और संकड़ो घायल हुए है, प्रत्यताल में पड़े हुए हैं, उनकी फोटोप्राफस छंपी हैं जिसमे किसी का हाथ दूटा हुआ हैं, किसी की दांग दूटी हुई है, किसी का बदन, किसी का सिर लटका हुआ है, बोगियां काट, कर उनकी निकाला जा रहा है तब -जाकर मन्नो महो**दय कह** रहे है कि सिर्फ 9 आदमी मरे है और कुछ घायल हुए हैं। सिर्फ कंडोलेंस मैसेज देने से काम नही नुस्तिगा। मैं प्रापके मोध्यम से मंत्री महोदय

से मांग करूंमा कि जिसने भी सोय महे हैं उनको सरकार की तरफ से एक लाख रुपये का मुद्यावजा प्रविलम्ब मिले इसकी त्रन्त घोषणा होनी चाहिए। दूसरी भूभी तक कोई इंक्यायरी कमीशन गठित अ है या नहीं जो यह आरंच करे कि :किन 🕾 कारणो से वहां एक्सीडेंट हुगा। देखके मे प्राया है कि जो नुक्स ट्रेन थी वह उसी ट्रैक पर खड़ी सीत सिगनेल का इतजार कर रही थी जिस ट्रैक पर पैसेंजर ट्रेन को हरी झंडी दिखा कर पार करा दिया गया जब कि उस इलाके की पूरी की पूरी रेलवे लाइन इलेक्ट्रीफाइड है तो कैसे उनको परमीशन दी गई। इस स्टेंटमेंट से वही कन्पयुजन धुमारे दिमाग में बना हुमा है जो कम्प्यूजन सुबह रेडियो से खबर सुनकर बना हुआ था। वहां एक्सीडेंट हुन्ना है इससे ज्यादा कोई खबर इस स्टैटमेंट मे नहीं दी गई है। मैं फिर ग्रापके माध्यम से सरकार से यह निवेदन करूंगा कि यह बताया जाए कि इंक्वायरी कमीशन बैठाया गवा या नहीं ? दूसरे दोषी सोगों को सजा दी गई है या नही यानी किस कारण से उन लोगों को यह दोष करना पड़ा यह बताने का कष्ट करें। तीसरे एक लाख रुपये का कम्पनसेशन की मांग करता हूं कि यह उनको देने की घोषणा की जाए। धन्यवाद।

श्री शंकर दयाल जिह (बिहार) : उपसमाध्यक्ष महोदय, मझे सबसे पहले इस बात की खुशी है कि श्री-श्रहलुवालिका साहब की श्राबाज मे वही तशबीश है जो, इधर बैठकर बोलने में हुआ करती थी। उधर बैठ कर भी ऐसा लगता है कि बिरोधी दल के सदस्य के रूप मे बैठे हुए बोल रहे हैं।

राज्य रेल मन्नी जी ने जो बयात. हमारे सामने रखा है और जिस तरह से उन्होंने अपनी आवाज में करणा भरकर इस स्टेटमेट को पढ़ा है उससे जाहिर है कि उनको जरूर इस बात का दुःख है। सदन भी उनके दुःख में शामिल है इसमें दो राय नहीं है। मैं स्पष्टीकरण के रूप में जीन-चार बातें जानना चाहूगा। एक यह कि मृत व्यक्तियों की पहचान हुई.

या अहीं ? बाहि पहेचान हुई तो स्टेटमेंट में आपनी इसका जिक करना चाहिए या। दूसरे यह कि गलती किस की हुई इस बारे में भापने कुछ नहीं बताया। भापको क्लेरिफिकेशन के रूप में यह पता लगाकर बताना साहिए कि किस की गलती से यह दुर्बंटना हुई ? तीसरे यह कि जो लोग मरे हैं उसमें दो रेलवे कर्मचारी भी हैं। एक तो मोटएमैन है और दूसरा गार्ड है। 9 व्यक्तियों का ग्रापने जिक्र किया। इस तर्कु की जब स्टेटमेंट दी जाती है किसी भी मंत्री की कोर से तो यह भी लिखा जाता है या कहा जाता है कि रेल के जो कर्मचारी इसमें मरे हैं उनके झाश्रितो को हम कोई न कोई काम का जरिया देंगे जिससे एक भावना प्रकट होती है। इसको भी नोट करना चाहिए कि जो क्रेमंचारी मरे हैं उनके ग्राश्रितों को कही भी रेलवे की सेवा में मौका मिलना चाहिए। ग्रंतिम बात मैं यह कहना चाहुगा कि वर्ष की शुरूगात ग्रभी हुई है तो इस तरह की दुर्घटनाग्रों का तौफा देश को न दें। इसलिए जो शुरूत्रात होगी, वही सिल्सिला साल भर चलता रहेगा। माज जैसा कि हमारे भाई श्री ग्रहलुवालिया जी ने कहा, ग्रखबारो मे 15 की संख्या निकली है ग्रीर ग्राप 9 कह रहे हैं। ग्राप ही की बात हम सन मान लेतें वेकिन ग्राप इस बात के लिए ग्राजं से दृढ़ प्रतिज्ञ हो जाइये कि भविष्य में इस तरह की दुर्घटना न हो और अगर दुर्घटना होगी तो उसके लिए जिनका कसूर है उन कसूरवारो को उनकी ज्यादितयों के लिए सजा मिलनी चाहिए। यही बात मैं श्रापके माध्यम से कहना चाहता हूं।

SHRI GURUDAS DAS GUPTA (West Bengal). The main point is that it is an accident that some accidents are not taking place in the Rail. ways on a much greater number. There should have been many more accidents.

[The Vice-Chairman (Shri Shankar Daya; Singh) in the Chair]

Therefore, at the beginning I say. that the Railway Administration, running of the railways, the mainter nance of the track, the signalling, the electrification, the whole railway system, has come to such a pass that similar decidents should have taken on a much bigger scale in the country. Therefore, it is an accident that some such accidents are not taking place in the country. The important point that emerges from the Statement is that the Government says nine people were killed. The Government has no independent agency to find out how many people were killed, Therefore, this is a statement they have prepared on the basis of the report given by the local rail authorities. Therefore, this is an understatement. Many more people have died and some dead bodies have been removed, because the accident took place at an odd hour and also just going through the description that while one train was standing, another train was coming with full speed at such a moment and there was a collision. As a result of this collision it is most l'kely that casualties would be much more than what the Statement says. Why I say so is because I live quite near to the place where the accident has taken place. It is in the city of Calcutta itself. There is a bending, a curve. It is near the curve that the accident has taken place. It is imposs ble for the two trains to run on the same line if there had not been the signalling. error. Therefore, it is because of the signalling error that the collision has taken place, Therefore, the first point is why was there a signalling error after electrification and after auto-matic signalling? You may kindly remember the signalling on the railways is automatic Therefore, electrified automatic signalling committed an error Why was the error committed? It is because it is not being maintained properly Nobody is there to see whether the system is properly working or not Therefore it is not a signal failure but a human faılure The responsibility for the human railure should lie on the management of the Railways. Railways of late have been giving up" the responsibility of maintenance.

[Shri Gurudas Das Gupta]

The maintainance work is now being done by the contractors. Because the contractors are doing the work, not the departments, therefore, the work is sub-standard. As a result of this there is likelihood of more errors Just to see that the econom. drive is properly implemented, the Railway is giving upoits work and because of that me contractors are geting the job Lecause of the contractors' work, the work is substandard is not being done properly, and signalung is not he'ng maintained prope ly Therefore, the accident is due to the lapse ret on the part of the motormen, not on the part of the persons who have been driving the tra'n, but it is because of the grave decision of the Realways to surrender its responsibility to the contractors. Therefore, my first point is-I know Mr Bhakta Charan Das is not competent to give this answer; but I wish the competent Minister gave the answer in a competent way-whether security risk will be taken into cons'deration by the Government while the maintenance work is being given to the contractors. I demand that the contractors must not be given any job Every piece of Railway work should be done by the Department accidents are themselves. These taking place because the work is being given to the contractors. Therefore, my first question is whether the Government shall realise—after 9 live. were lost-after such an accident has taken place—that it is wrong on the' part to give the work to the contractors. May I know from the Minister whether that system is going to be changed? This is number one.

Number two this accident had taken place at the add hour as my collessues have been saying. The travellers have been mostly the bread-winners of the families. Therefore if you say that we will pay them some amount just as gratis Govern meat is generous to pay them compensation, please don't become so generous. We don't want you to be

generous in respect of compensation. We want you to tell us whether you are going to provide jobs to at least one member of the family of the person who has been involved in the accident and who has d'ed It is your fault. It is because of your fault that the people have lost their lives. Therefore, I do not want you to take a generous stand and say "Yes, wo will pay them Rs. I lakbs

श्राप जानते हैं कि पहले राजा-महाराज बोलते थे कि तुमको 10 हजार देंगे, 5 हजार देगे। We are having Malarajas in the hall महाराजाश्रो की श्रादत थी कि रूपया दे देगे। श्रादमी श्रगर मर गया तो क्या रूपये से उसकी जान श्रायेगी?

Therefore, it is not a question of payment of componsation

श्री सुरेन्द्रजीत सिंह श्रहतुव।सिया : रोटी छीन लेंगे, रोजगार बंद कर देंगे।

SIRI GURUDAS DAS GUPTA So the point is, it is an important thing I am discussing I wish the hon. Member does not interject. It is an important thing

उपसमाध्यक (श्री शंकर दयाल सिंह) : वे अपनी श्रादत के अनुसार बोलेंगे। श्राप श्रपनी बात बोलिये

श्री गुडदास बात गुप्तः ग्रादत नहीं होनी वाहिए।

When people are dying, when accidents are taking place, is it unusual on my part to expect the House to behave in a different way? The point is, I do not want compensation on compassionate grounds I want the people who had been mostly breadwinners, who were poor because they were the people who came to the markets of Calcutta and took the purchased articles to their own places to sell them and earn their livelihood. people were the Therefore, these bread-winners. Let the Government be not generous as to pay them Rs 1 lakh compensation. I want the Railway Minister to tell me if they are ready to provide jobs to at least one

member in each t the families of the persons killed in the accident. They should consider this This is number two.

Number 3, it is essential that the railway, men who have been killed their kith and kin also should be provided with jobs

Number 4, I have no faith whatsoever in this administration. Excuse me for being so caustic, particularly when a younger colleague of mine has made a statement but kindly allow me to be caustic because I have no confidence whotsoever in the adm nistration of the Railways. They are not the persons to find out whose lapse it was The Railway Ministry officials will not be able to bring out ~~ the reason of the lapse because thev are in the fault. The people have committed the fault cannot recover the source of their fault. Therefore, I want an independent enquiry it may somewhat appear to be strange to you because are generally not accustomed to this type of demand. But, since a large number of people have died in the hear of Calcutta-since it is because of the lapse on the part of the Railway administration-since failure of the signalling-since trains collided of the whole thing was because of the total failure of the Railway administration to maintain the signalling, just departmental enquiry will not bring out the truth. It would become just an eye-wash होना, होना चाहिए या, यह नहीं होना चाहिए, मदद करेंगे, जहर करेंगे। If the Government is serious—despite everything, this Government is serious Government-despite their political strength in the Parliament, they

are serious, will they consider this demand more seriously? I want an independent enquiry to be instituted to find out who was responsible for it.

Lastly, I want the Minister to teil

are serious Government and if they

Lastly, I want the Minister to tell us considering the security hazard they will not give the contractors the job of looking after the maintenance of the different departments, including signalling.

SHRI SANTOSH BAGRODIA (Rajasthan): Mr. Vice-Chairman Sir. the accident has taken place about 5 kilometre away from my house. The moment I came to know about this accident, I called Calcutta to find out what actually has happened You will be surprised there was a very big noise and that noise, the thuo, because of the accident, was heard about five kilometres away I cannot understand why the Divisional Railway Manager reached the place of accident only after one hour. From the headquarters that place could be reached within 16 minutes Even granting for the worst traffic in Calcutta at that time he could have reached there within 20 minutes. I do not understand why he has taken such a long time As Mr Das Gupts has said, it is complete carelessness on the part of the staff. Immediate action should be taken against the erring staff. Otherwise they will continue to be irresponsible and peoplewill continue to die,

Then, as I understand, at least 25-peope have died I do not know from what source of information the Government says only nine persons died. Scores of people have been injured This is all in my information which I have received from my friends, from my family members, who are living in that are I would like actarification from the Minister on this.

The most important point is, a raccident has taken place, many are dead and many are injured. Probably, some compensation will be given. But I cannot understand what prevented if not the Railway Minister the Deputy Railway Minister or any other Minister from going to Calcutta by today, morning flight if not by a special atteract. What made him wait till this evening for about 24 hours? There was a flight in the

Statement by

[Shri Santosh Bagrodia] morning. Probably they may SAY they did not have the information. But it is not satisfactory. It is a very

serious lapse on the part of the Minister for Railways, I would like to have a clarification why they did not

decide to go in the morning.

Coming to compensation, it is not a grant of mercy It is obiligatory on the part of the Railways. Why have they not mentioned the amount to be given? You simply say gratia' Why are you so casual? Why Mr Ahluwalia had to ask for Rs 1 lakh? We would like to know the amount they are going to pay. Also one of the dependants of each dead, who was an Indian citizen must be given a job by the Government

Then, I demand an independent inquiry by a retired judge No departmental inquiry is going to satisfy us.

On the last point I beg to differ with Mr Das Gupta. He said work should not be given to contractors It is not a question of who is doing the work The country cannot afford to do all the work departmentally It is physically impossible For example, servicing of telelphone or laying of cable lines may be allowed to be done by private contractors. But you appoint supervisors. You must know the people who are responsible. If work is not done to satisfaction, as per the rules and the specification, what are the supervisors doing? Why are you not taking action against them? With these clarifications. thank you very much Sir

. श्रीमती सत्या बहिन (उत्तर प्रदेश) : उपसभाष्यक मुहोद्य, यह दर्भटना बडी दुख्य दुर्वेटना है जिसमें 29 अविद्या मारे जाने की, सूचना माननीय मंत्री जी ने अवने वक्तक्य में दी है। मंत्री जी ने यह नहीं बंताया है कि इतनी वडी दूर्घटना हुई है इसमें कितने कोचं क्षतिग्रस्त हुए हैं और वह डिब्बे मालगाडी के थे या याची गापी के थे। मैं समझती हुं अज़र यादी गाडी के एक या दो डिक्वे शासि-क्रस्त हो जावें सो मरने वालों की संख्या 5 या 9 से ज्यादा हो सकती है। इस संबध मे मैं यह जानना चहिती हूं कि जी लोग मारे गर्य हैं या जो घावाल हुए हैं उनमें कितने बच्चे हैं, महिलायें कितनी हैं ? यह संख्या इस वक्तब्ये में ठींक से नहीं बताई गई है। दूसरी बात दुर्बटना की आंच के संबंध में बतायी है। यह जांच कब तक की जा सकेगी? जो बीमे की राशि या मधावजा दिया जाएगा यह जांच के बाद दिया जाएगा या पहले दिया जाएगा। धन्यवाद।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Sin it appeared that the accident took place owing to the human error and system failure I would like to know what steps have been taken so that such tragedies may not recur. It is mentioned by the hon. Minister that in addition to nine people killed, five are injured among whom one has been discharged from the hospital. However, what is the condition of rest of the four? Are they improving or their condition is deteriorating in the hospital? Whenever such accidents take place, the usual procedure in the Government. 1s-that undue delay-takes place for handing over the hodies to the menbers of the bereaved families for want. of proper attention to undertake postmortem and other things, I would like to adv se you to do away with the post-mortem and without carrying the bodies to the mortuary and subjecting the members of the families to untold a fferings, you can straightway hand over the bodies to them Sir. the compensation is much less than compared to similar acciin case of Indian Airlines So I would like to advise the Government to be a little bit liberal in payment of ex-gratia as well as for providing some jobs to the members of the hereaved families. Thank you

SHRI KAPIL VERMA (Uttar Pradesh) Sir, it is very apparent when the Prime Minister expressed regrit

that the Government was not infor med in time about the accident such a lapse is unprecedented. This Government is new that I can understand. My first question will be, at what time did the Rail Bhawan rece ve information about this accident because the All India Radio I heard myself this morning, broadcast and the papers carry it? At what time did the Rail Bhaver receive this information and at what time did they inform the Government? As it appears, they did not inform them till Who is responsible this afternoon. for this lapse? This I want to know. I would like to know why the Railway Administration at Calcutta took so much t'me, tock more than one hour, and as a colleague of ours, whose house is there, is mentioning, it is only ten minutes walk from there, why was so much time taken?

Secondly, is it correct as our hon. colleague here Mr Gurudas Das Gupta is saying that the contracto s are maintaining this line? Is it so that they are responsible for maintenance of signals also? If it is so, the Railway Minister should tell us whether this is true only about this sec tion of the lines or other lines also and what is the system of contractors being given additional responsibility also? Prima facie the Railway officials must have told him about the cause of accident Was it human error only or signal error or was it for some other reason? Prima facie if he has some information, he should share it with the House I hope it was not sabotage But if it was so he must tell us nd I also want to know what is the cystem of checking the maintenance of the lines maintenance of the equipments, maintenance of signals and human management there maintenance of cabins also and when was all this last inspected and checked? This I would like to know Then I would also ake to know whe ther the Minister who has gone there to the sput will make some statement tomorrow. Will he give some informa-

tion tomorrow? After he has gtudied the whole thing on the spot I would. like to know the action he has taken about it and the information he has collected because this is only a very little information. There is hardly would satisfy the anything which House. I demand that the Minister should make a detailed statement when he comes back so that it may be a lesson to the Railways, particularly in Calcutta and other places of the country. This callousness, this uttar casual attitude to human life, The Governis very regrettable. ment in its own interest in the interest of its own resutation and in the interest of its own credibility, should hold an open inquiry. A statement should be made by the Minister with full information on his return When human life is involved, it is not a question or party I demand that the Minister should make a statement to morrow giving vor, detailed information and I also support the demand made by my hoa. . colleague. that there should be an independent inand whatever information about the causes etc. the Minister has at the moment should be given to us

कुमारी सईसा खातून (मध्य प्रदेश): उपसभाध्यक्ष जी, मैं माननीय मंत्री जी से जानना चाहती हूं कि घायलों के इलाज के लिए जो राशि रेलवें विभाग खर्च कर रहा है और उस राशि में क्या प्रमुग्रह राशि जो दी जा रही है उन लोगों को, उसमें इस राशि को भी एड कर दिया जा रहा है क्या?

यह जो मालगाडी से ट्रेन टकराई है, तो उस मालगाडी में भी किस तरह के गूड्स थे ग्रौर उसका भी नुकसान हुन्ना है क्या, कितना हुन्ना है ग्रौर किस तरीके का नुकस'न हुन्ना है, इसका भी थोडा ब्यौरा हमें मिलना चाहिए?

जो यह सिगनल्ज की इयवस्था नहीं थी, क्या जो दो गाड़ियों का टकराव हुआ किंमारी मईदा खत्न]

है, तो क्या सिगनल्ज की ब्यवस्था नहीं थी, इसकी जिम्मेदारी किस पर आती है? क्या रेल के विभाग पर आती है, स्टेशन पर आती है, रेल के गाडी के चालक पर आती है, किस तरीके से इसकी जिम्मेदारी आती है?

कुमारी सरोध खापडें (महाराष्ट्र):
उपसभाध्यक्ष जी, माननीय मती जी का
यह बयान सुनने के बाद मैं कर्निवस हो
गई हूं एक बात से कि लगता है कि आज
सदन में श्री सुरेन्द्रजीत सिंह महलुव लिया
ने जब तक इस विषय को सदन के सामने
नहीं रखा, तब तक सरकार को इस
दुर्घटना की जानकारी नहीं मिली होगी
ग्रहलुवालिया जी के बयान के बाद ही
सरकार की नीद खुली हो, ऐसा महसूस
हो रहा है इस स्टेटमेट को देखने के बाद
श्रीर इसीलिए मुझे यह कहना पड़ रहा है।

मै माननीय मत्नी जी से दो-तीन क्लैरिफिकेशन्स जानना चाहूंगी—एक तो जैसे यहा पर सारे क्लीग्ज ने कहा है कि इडिपेडेट इक्वायरी होनी च हिए—मैं भी उनका मजबूती से इस विषय मे साथ देना चाहूगी।

दूसरा, मुझे यह पूछना है कि हम लोगों को तो करीब-रेतीब सुबह ही जैसे उठे, अखबार को पढ़ने के बाद तो। पता ही चल गया था कि कलकत्ता में ऐसी दुर्घटना हुई है, मैं माननीय मंत्री जी से पूछना चाहूगी कि क्या माननीय मंत्री जी को इस दुर्घटना की जानकारी सुबह मिली थी और अगर मिली थी, तो किस वक्त मिली थी, अगर सुबह-सुबह जानकारी मिली थी, तो सरकार अपने आप खुद स्टेटमेंट के साथ उपस्थित क्यो नहीं हुई?

तीसरा, जो मैं जानना चाहूंगी जैसे टे**लीग्राफ में** खबर छपी है, उसमे लिखा हुन्ना है:---

"One person who was on the scene a few minutes after the disaster said the goods train driver could not be found."

क्या यह बात सच है कि ड्राइवर की भी मौत भ्रान दी स्पाट हुई है या ड्राइवर भाग गना है।

Prime Minister

श्रीमन्, मैं एक बात श्रीर भी पूछना चाहूगी माननीय मन्नी जी से कि सुनते हैं कि श्रवसर इस पेसेज्र ट्रेन मे जो हाकर्स छोटा-मोटा काम करते हैं उस इलाके मे, वह हाकर्स श्रप एंड डाऊन करने वाले विद्यार्थी श्रीर पार्ट-टाईम काम करने वाले लोग जो हैं, वह श्रवसर इस ट्रेन से प्राते जाते है। तो इस ट्रेन की दुर्घटना मे कितने हःकर्स, विद्यार्थी या पार्ट टाईम काम करने वाले जो थे, उसकी भी जानकारी श्रपर माननीय मन्नी जी दे दें, तो श्रच्छी बात होगी।

हमे यह सुन कर वडी खुशी हुई है
कि मती जी की नीद शाम को चार बजे
खुनी प्रौर वह इमीजेट्ली ग्राज कलकता
गये है। मुझे बडी खुशी होती कि मती
जी सुबह साढे नौ बजे के हवाई-जहाज
से जाते ग्रौर ग्रभी तक वापिस भी ग्राते
ग्रौर वहा की दुघटना का सरा हिसाब
सदन के सामने रखते, ताकि हमे जानकारी
मिलती। यह दो तीन बाते जो मैने पूछी
है उसके बारे में जानकारी चाहूगी ग्रौर
ग्रंत में यह जरूर कहूंगी एक बात कि
कल जब मंत्री जी वापस ग्रायेगे तो उसकी
विस्तृत जानकारी सदन के सामने रखने की
कृपा करेगे?

SHRI BHAKTA CHARAN DASMr Vice-Chairman, Sir, honourable Members have expressed their deep concern over the matter. I thank the honourable Members for the really relevant points they have made Certain important questions have been raised. I would like to inform the honourable Members that immediately after the accident the process of inquiry began. The DRM immediately rushed to the spot along with medical staff and other officers at the divisional level line Railway Board was informed of the accident at 00.49

A.M. in the night yesterday. I say this because honourabl. Members have made comments, the working of the Railway Ministry and the Railway Board Immediately after getting the news of the accident in the early morning the Member (Electrical) was sent to Calcutta to inquire into the cause of the accident because the accident took 'lace on the double electrical line. He was, therefore sent immediately in the morning Since morning MR and I were busy collecting the exact information. Members mentioned here different versions of the number of persons killed in the Some accident Members put the figure at 15, some mentioned figure of 25 But no figure is correct. Whatever information we have received so far, according to that nine persons were killed and all adults I would request honourable Members, if they have any information with them of the people killed. they may please give us that information and we will take necessary steps.

MISS SAROJ KHAPARDE: Mr. Minister, you are making a very responsible statement. You must know this is not the Members' job to give you correct figures. You should get us the information.

SHRI V NARAYANASAMY: It is for the Government to give the correct information

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Minister honourable Members have asked questions for clarification from you. You have to give them the replies You have not put questions to them for information.

SHRI BHAKTA CHARAN DAS: I am giving whatever information we have so far collected According to our information nine persons have died. Members have mentioned different figures of the persons killed...

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): They are quoting from newspapers

SHRI BHAKTA CHARAN DAS: They are quoting from newspapers We are trying to bet the exact information. Our effort is still on to get the exact information. The Minister of Railways alon; with the Board members and other officials went to the spot to get the correct information from the site of accident. (Interruptions) The exact information we have received so far shows that nine persons have died. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please hear the Minister first, I am not allowing any interruptions. Let the Minister make his reply first.

SHRI BHAKTA CHARAN DAS: Prima facie the accident occurred on account of the failure of the staff (Interruptions) I may tell you that it is reported that pi.ma facie the accident was caused by the failure of tha staff Some Members asked about Under the compensation Railway Compensation Rules, 1990 we have a provision for compensation starting from Rs 16,000 to Rs 2 lakhs, Immed ately ex-gratin to the extent of Rs. 5000 was given to the families of the deceased ror grievous injuries we have a provision of Rs. 1,000, to. 2,000 and for minor injuries the provision is Rs. 250. And, Sir, for mmor injuries, we have a provision of two hundred and fifty rupees All these things are being done

Members have asked whether the bodies have been identified or not Dy now we have been able to identify six bodies and the rest of the bodies are yet to be identified and our officials are trying their best to identify the dead bodies. The Minister of Railways is proceeding to the place.

Some honourable Members suggested that there should be some independent inquiry. Sir, we have the

[RAJYA SABHA]

[Shri Bhakta Charan Bas]

Commissioner of Railway Safety and that Commission is not under the Railways, but is under the administrative control of the Civil Aviation Ministry. It is a totally independent body. Even though some experienced railway officers are senior engineers are there, this organization is totally free from the control of the Railway Ministry or the Railway Board and they have their own independent views.

SHRI V NARAYANASAMY (Pondicherry); Sir. I want one clarification The Minister is saying something about the Commissioner for Railway Safety and he says that they are not attached to the Railway Mi nistry, but to the Ministry of Civil Aviation. Now what happened in Kerala? Sir, in Kerala, some time back, there was an accident in Kerala and the Report of the Commissioner Safety Railway then said that due to a tornado that there this accident took place! that was not the actual cause This is the kind of inquiry that is being conducted by the Commissioner for Railway Safety. A subsequent inquiry was conducted which found the earlier finding wrong Therefore, we cannot totally depend on the Report of the Commissioner for Railway Safety

SHRI BHAKTA CHARAN DAS: It is not a fact, Sir (Interruptions)

SHRI V NARAYANASAMY It is a fact I am telling you, it is a fact It was widely reported in the Press But you do not know (Interruptions)

SHRI BHAKTA CHARAN DAS: Mr Narayanasamy, the Railway Safety Wing is under the administrative control of the Civil Aviation Ministry and it is not under our control They are free to do their work and they have started their work. The Commis-Bioner for Railway Safety, Eastern Re. gion has already started his work since this morning. Therefore, we hope that they will definitely give their in-

dependent version. Whoever is quality-I can assure the Members, because some honourable Members raised doubts—would be brought to book and taken to task. With regard to maintenance, I can tell you, Sir that as against 50 accidents that occurred during the period from April to December, 1989, only 41 accidents have taken place during the corresponding period this year. (Interruptions)

SHRI KAPIL VERMA: What a great consolation!

SHRI GURUDAS DAS GUPTA: Sir, at least on this score, there should be a condemnation of his attitude. He finds consolation that nine accidents less have taken place!

SHRI BHAKTA CHARAN DAS. No: T am not getting any consolation (Interruptions). .

SHRI GURUDAS DAS GUPTA. This is their attitude towards human lives!. .(Interruptions)

SHRI BHAKTA CHARAN DAS: Sir, I would like to tell the honourable Members that I am very serious about these accidents even if they are less in number Whatever accidents have taken place so far, whether they are because of human failure or because of poor maintenance, we are taking them very seriously only and we will not exclude anybody who is guilty of negligence, whether in the matter of tracks or in the matter of signalling

Some honourable Member raised the question of contractors also being held responsible. But, as far as our information goes, it is because of the signalling defect and the failure of the railway staff that this has happened. So, this is not in any way connected with the contractors Without contractors, it is not possible to execute the work

Sir, the honourable Members have expressed their deep concern whatever · doubts they have raised will be inquired into and the concerned authorities will be given proper

450

things.

direction The honourable Minister of Railways is visiting the spot today and tomorrow he will be there on the spot and he will find out about the

Statement by

SHRI KAPIL VERMA: Then will you make the statement tomorrow?.. (Interruptions)...

SHRI BHAKTA CHARAN DAS: I can assure the Members that we will strong measures .. (Interruptions) ...

SHRI SUNIL BASU RAY (West Bengal). Sir the honourable Minister has accused the Railway staff...(Interruptions) .. But I would like to say that it is due to the careful attitude of the Railway staff to avoid accidents that most of the accidents have not taken place which should otherwise have taken place. (Interruptions)... So this attitude of the Railway Ministry and the Railway Board is condemand this statement by the Minister of State should be withdrawn. (Interruptions)

SHRI KAPIL VERMA. Sir, you protect our interests and ask him to make a statement tomorrow (Interruptions)

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) : देखिए बागड़ोदिया जी, बात यह है कि कल जब मत्री महोदय ग्रायेगे, जनैश्वर मिश्र जी . . . (व्यवधान) . . .

श्री गुरूदास दास गुप्ताः कल मती महोदय जायेंगे, ग्रायेंगे कब ?

उपसभा यक्ष (श्री शंकर दयाल सिंह) : है इन्होने कहा कि ग्राज नहीं, (व्यवधान) जा रहे है। The State Minister is Please hear. telling that perhaps the Minister is going there tonight. Tomorrow he will come back. I think tomorrow he will come here in the House and I will also convey the feelings of the House to him. And also I am telling the State Minister to convey the sentiments of the Members to the Minister.

SHRI BHAKTA CHARAN DAS: 1 assure this House that I will convey to him the feelings of the Members. We will take it seriously that the Members have expressed their deep concern.

उपसमाध्यक (भी शंकर दयाल सिंह) 🛊 सदन की कार्यवाही कल सुबह 11 बजे तक के लिए स्थागित की जाती है।

> The House then adjourned at fifty-two minutes past six of the clock till eleven of the the clock on Tuesday, the 8th January, 1991.